

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 205
CP No. 07/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Virendra Singh

...Petitioner

Versus

Santosh Ahluwalia & Ors.

...Respondents

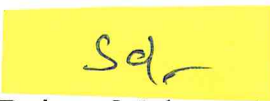
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

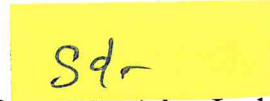
Present Through Video Conferencing: -

For the Petitioner : Danish Akhtar, proxy counsel
For the Respondent : Lalit Kumar Vohra, Adv.

ORDER

Heard Mr. Danish Akhtar, proxy counsel appearing on behalf of Mr. Amol Vyas, Adv. for the Petitioner. Mr. Lalit Kumar Vohra, Adv. appearing on behalf of the Respondent. Interim order shall remain continue till the next date of hearing. List the matter on 22.12.2023.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

November 17, 2023